

(23)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

DA 1446/93.

Dt. of Order: 16-3-94.

M. Shanker

...Applicant

Vs.

1. The Asst.Engineer, Coaxil Maintenance, Nizamabad.
2. The Divisional Engineer, Long Distance, Saifabad, Hyderabad.
3. The Director, Maintenance Southern Telecom Sub Region, Saifabad, Hyd.
4. The Chief General Manager (Maintenance), Madras.
5. The Director General Telecom, New Delhi.

...Respondents

Counsel for the Applicant : Shri K.Venkateswara Rao

Counsel for the Respondents : Shri N.V.Raghava Reddy,
Addl.CCSC

CORAM:

THE HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (J)

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

....2.

(Signature)

(24)

ORDER

As per Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)

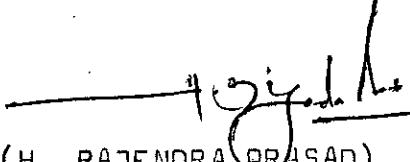
This OA is filed by the applicant under section 19 of the Administrative Tribunals Act to direct the respondents to confer temporary status and to regularise his service and also to pass such other order or orders as may deem fit and proper in the circumstances of the case.

2. Counsel for the applicant Mr. K. Venkateswara Rao

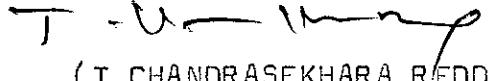
had filed a letter dt. 15.3.94 before the Registrar stating that had been ~~dictated~~ by his client to withdraw the OA.

We have heard today Mr. K. Venkateswara Rao counsel for the applicant and Mr. N.V. Raghava Reddy standing counsel for the respondents. After hearing both the sides and in view of the letter dt. 14.3.94 filed on behalf of the applicant is withdrawing from the OA, this OA is dismissed as withdrawn.

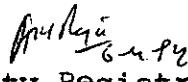
No costs.


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

16 MAR 94


(T. CHANDRASEKHARA REDDY)
MEMBER (JUDL.)

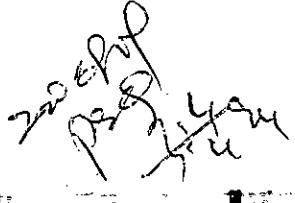
Dated : The 16th March 1994.
(Dictated in Open Court)


Deputy Registrar (J) CC

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To

1. The Asst.Engineer, Coaxil Maintenance, Nizamabad.
2. The Divisional Engineer, Long Distance, Saifabad, Hyderabad.
3. The Director, Maintenance Southern Telecom Sub ~~Sixtisix~~ Region, Saifabad, Hyderabad.
4. The Chief General Manager(Maintenance), Madras.
5. The Director General, Telecom, New Delhi.
6. One copy to Mr.K.Venkateswara Rao, Advocate, CAT.Hyd.
7. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC.CAT.Hyd.
8. One copy to Library, CAT.Hyd.
9. One spare copy.


pvm

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

H.Rajendraprasad

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 16 - 3 - 1994

ORDER/JUDGMENT

M.A/R.A./C.A/No.

in

O.A.No. 1446/93

T.A.No. (w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

pvm

